

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 111**  
**IA-2426/ND/2021**  
**(IB)-613(ND)/2019**

**IN THE MATTER OF:**

State Bank of India  
Vs.  
ShriLalMahal Ltd.

**....Applicant**

**....Respondent**

**Order under Section 7 of IBC.**

**Order delivered on 22.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For theCoC	: Mr.Ankur Mittal, Ms.MeeraMurali, Ms.AishwaryaPandey
For the RP	: Mr.IswarMohapatra
For the Respondent	: Mr.ArvindSrevatsa

**ORDER**

IA No.2426/ND/2021:

Learned Counsel Mr.Mohapatra for the applicant states that rejoinder is filed and copy is served which has not come on record. Learned Counsel for the applicant undertakes to take appropriate steps to bring it on record.

List for hearing on 24.08.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**